

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:273
ANSWERED ON:12.08.2010
FOREIGN PILOTS
Nirupam Shri Sanjay Brijkishorilal

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the norms laid down for hiring foreign pilots to fly registered aircraft for Indian carriers;
- (b) the number of such pilots working airline-wise;
- (c) whether the foreign pilots were involved in accidents in the last three years including the fatal Air India Express Mangalore accident;
- (d) if so, the details thereof;
- (e) whether the Directorate General of Civil Aviation has issued any new guidelines in regard to the recruitment of foreign pilots; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (f): A Statement is laid on the Table of the House.

Statement referred to in the parts (a) to (f) of the Lok Sabha Starred () Question No. 273 for 12.08.2010 regarding 'Foreign Pilots'.

(a): Airlines can hire foreign pilots subject to the condition that their licences are validated by the Directorate General of Civil Aviation (DGCA). India being an International Civil Aviation Organisation (ICAO) signatory State, recognizes the licences issued by other ICAO contracting States provided they meet the Standard and Recommended Practices (SARPs) contained in ICAO Annexure I regarding Personnel & Licensing. The validation of licences is done as per Rule 45 of the Aircraft Rules, 1937.

(b): As on 02.08.2010, the number of expatriate pilots employed with various Schedule operators are (i) Air India/Air India Charters Limited - 89; (ii) Kingfisher Airlines -83; (iii) Jet Airways - 111; (iv) Spice Jet - 30; (v) Blue Dart - 05; (vi) Deccan Cargo - 07; (vii) Indigo - 34;(viii) Alliance Air - 24 and (ix) Paramount Airways - 01.

(c)and (d):During the last 03 years there was only one accident involving aircraft of Air India Express at Mangalore on 22.05.2010 in which the flight was under the command of a foreign pilot.

(e) and (f):Yes, Madam. A draft Civil Aviation Requirements Section 7, Series G, Part II regarding validation of foreign licences of flight crew has been circulated for comments.